

अंशुल मेहता
ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
कड़कड़ूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

FIR No. 78/21
PS Gandhi Nagar
State Vs. Abhishek

15.05.2021

Present: Ld. APP for the State through VC.
Sh. JP Srivasatava, Id. Counsel for applicant.
Ld. Counsel for applicant wants to withdraw the present application.
Heard.
In view of the submissions of Id. Counsel the present application is
dismissed as withdrawn.



af
(ANSHUL MEHTA)
MM (East)/KKD/Delhi/15.05.2021
Metropolitan Magistrate
KKD Courts, Delhi

अशुल मेहता
ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 25
Court No. 25
मेट्रोपोलिटन कोर्ट, दिल्ली
Metropolitan Court, Delhi

STATE Vs. Sunil @ Tulli
FIR No. 506/20
PS Mayur Vihar
U/s. 356/379/34 IPC

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State.

Sh. Dinesh Yaduvanshi, Ld. LAC for applicant.

An application U/Sec. 437 Cr.P.C. for the release of the accused Sunil @ Tulli is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

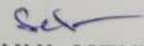
Considering the following :

1. that the allegations in the present case is very grievous;
2. that the accused is involved in more than 30 offences of similar as well as grievous nature;
- 3 that the accused is also a habitual offender as well as active bad character of PS Mayur Vihar;
4. that accused has been identified by the complainant and the case property has also been recovered from the accused;

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/15.05.2021
Metropolitan Magistrate
KKD Courts, Delhi



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कोर्ट नं. 26
Court No 26
कानूना कोर्ट, दिल्ली
Karkarduma Court, Delhi

STATE Vs. Ravinder @ Ravi
FIR No. 145/21 U/s. 356/379/411/34 IPC
PS Mayur Vihar

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State through VC.

Sh. Jaspal Singh, Ld. Counsel for applicant through VC.

An application U/Sec. 437 Cr.P.C. for the release of the accused Ravinder @ Ravi is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is previously involved in 10 matters of similar nature;
2. that the investigation is at the initial stage and chargesheet is yet to be filed;
3. that the case property was recovered from the accused.
3. that as per th report of the IO the accused has refused to participate in TIP proceedings;
4. that the allegations are grievous in nature;

In view of above, the present application is dismissed.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



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(ANSHUL MEHTA)
MM (East)/KKD/Delhi/15.05.2021
Metropolitan Magistrate
KKD Courts, Delhi

E FIR No. 011742/21
PS Gandhi Nagar

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ANSHUL MEHTA
मेट्रोपोलिटन मजिस्ट्रेट
Metropolitan Magistrate
कोर्ट नं. 26
Court No. 26
कडकडडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

15.5.2021

Present : Ld. APP for the State through VC.

Applicant in person.

An application for release of vehicle bearing registration no. DL-DL5SBZ9636 on superdari has been moved by the applicant Gauri Shankar Jain.

Reply is filed by the IO. As per reply, IO has no objection if the above said vehicle be released to the rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638), I am satisfied that this will be an eminently fit case where the above said vehicle can be released to the rightful owner, subject to execution of security bond. Accordingly, let above said vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the same; valuation report and a security bond.

The photographs of the above said vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over. Applicant is directed to deposit the original RC to the IO.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.



scr
(ANSHUL MEHTA)
MM (East)/KKD/Delhi/15.05.2021
KKD Court, Delhi

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कोर्ट नं. 26
Court No. 26
कड़वाडूमा कोर्ट, दिल्ली
Karkardooma Court, Delhi

STATE Vs. Amit Singh
FIR No. 16071/20 U/s. 379/411/482/120B/34 IPC
PS Mayur Vihar

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State.

Sh. Yogesh Bhardwaj, Ld. LAC for applicant through VC.

This is an application seeking interim bail of the accused Amit Singh moved by his counsel in the light of guidelines issued by high powered committee in the meeting held on 04.05.2021.

I have heard the both sides on the present interim bail application.


As per the report of the IO, the accused is previously involved in more than 20 cases.

The guidelines issued by high powered committed on 04.05.2021 are further modified in a meeting held on 11.05.2021 whereby it is resolved that "*if the under trials prisoners falling in one of the Eleven criteria laid down by this committee in the Minutes of Meeting dated 4th May, 2021 and/or in any of the two criteria laid down today herein above, has three or more criminal cases pending against him, then his case shall not be considered for grant of interim bail*".

Since, the present accused is involved in 17 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is also dismissed.

It is pertinent to mention here that the present is only a decision on interim bail application and shall have no bearing on any future regular bail application filed by present accused.

Copy of this order be given dasti to Ld. LAC.


(ANSHUL MEHTA)
MM (East) KKD/Dehri/15.05.2021
KKD Courts, Delhi



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FIR No. 78/21
PS Gandhi Nagar
State vs Abhishek U/s 33 Delhi Excise Act

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.

Sh. Yogesh Bhardwaj, Legal Aid Counsel for the applicant/accused.

IO has filed his reply.

Arguments heard from both sides.

Ld. Counsel for the accused submits that as per the guidelines dated 04.05.2021 laid down by High Powered Committee, the accused may be granted interim bail since he is in custody since 27.03.2021. It is further submitted that maximum imprisonment for the alleged offences is 3 years.

Considering the emergent situation due to Covid-19 pandemic as well as in the light of the guidelines dated 04.05.2021 laid down by High Powered Committee vide letter No. F9/63/2020/HG/1409 aforesaid accused be released on interim bail for 90 days. Further, accused be released on furnishing of personal bond in the sum of Rs.10,000/- subject to satisfaction of Jail Superintendent in terms of above mentioned order. Jail Superintendent is further directed to transmit the bond to the Court.

In the light of the above mentioned, the present order shall be treated as Release Warrants for accused. Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned for compliance through Jail Messenger/Dak and also on his e-mail address.

Copy of this order be also given to Ld. LAC and one copy be also sent to the East DLSA.

Accused to surrender before the Jail Superintendent concerned on completion of 90 days after his release.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/15.05.2021
Metropolitan Magistrate
KKD Courts, Delhi



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Court No. 26
कारागारद्वारा कोर्ट, दिल्ली
Karkardooma Court, Delhi

STATE Vs. Md. Arshad
FIR No. 384/20 PS Mayur Vihar
U/s. 379/356/34 IPC

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Present : Ld. APP for the State.

Sh. Yogesh Bhardwaj, Ld. LAC for applicant through VC.

This is an application seeking interim bail of the accused Md. Arshad moved by his counsel in the light of guidelines issued by high powered committee in the meeting held on 04.05.2021.

I have heard the both sides on the present interim bail application.

As per the report of the IO, the accused is previously involved in more than 20 cases.

The guidelines issued by high powered committed on 04.05.2021 are further modified in a meeting held on 11.05.2021 whereby it is resolved that "*if the under trials prisoners falling in one of the Eleven criteria laid down by this committee in the Minutes of Meeting dated 4th May, 2021 and/or in any of the two criteria laid down today herein above, has three or more criminal cases pending against him, then his case shall not be considered for grant of interim bail*".

Since, the present accused is involved in more than 20 cases, therefore, as per the modified guidelines issued on 11.5.2021, the present accused shall not be considered for interim bail. Accordingly, the present interim bail application is also dismissed.

It is pertinent to mention here that the present is only a decision on interim bail application and shall have no bearing on any future regular bail application filed by present accused.

Copy of this order be given dasti to Ld. LAC.



Sd /
(ANSHUL MEHTA)
MM (East)/KKD/Delhi/15-05-2021
Metropolitan Magistrate
KKD Courts, Delhi

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Metropolitan Magistrate
कोर्ट नं. 28
Court No. 28
कड़कडूमा कोर्ट, दिल्ली
Karkardoorna Court, Delhi

FIR No. 78/21
PS Gandhi Nagar
State vs Abhishek U/s 33 Delhi Excise Act

15.05.2021

Present application taken up through VC as per the directions issued by Hon'ble High Court of Delhi in view of on going pandemic outbreak.

Pr. Ld. APP for the State.

Sh. Yogesh Bhardwaj, Legal Aid Counsel for the applicant/accused.

IO has filed his reply.

Arguments heard from both sides.

Ld. Counsel for the accused submits that as per the guidelines dated 04.05.2021 laid down by High Powered Committee, the accused may be granted interim bail since he is in custody since 27.03.2021. It is further submitted that maximum imprisonment for the alleged offences is 3 years.

Considering the emergent situation due to Covid-19 pandemic as well as in the light of the guidelines dated 04.05.2021 laid down by High Powered Committee vide letter No. F9/63/2020/HG/1409 aforesaid accused be released on interim bail for 90 days. Further, accused be released on furnishing of personal bond in the sum of Rs.10,000/- subject to satisfaction of Jail Superintendent in terms of above mentioned order. Jail Superintendent is further directed to transmit the bond to the Court.

In the light of the above mentioned, the present order shall be treated as Release Warrants for accused. Application is disposed of accordingly.

Copy of this order be sent to Jail Superintendent concerned for compliance through Jail Messenger/Dak and also on his e-mail address.

Copy of this order be also given to Ld. LAC and one copy be also sent to the East DLSA.

Accused to surrender before the Jail Superintendent concerned on completion of 90 days after his release.

Sd
(ANSHUL MEHTA)
MM (East)/KKD/Delhi/15.05.2021
Metropolitan Magistrate
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